

(2025) 09 MEG CK 0642
In the Meghalaya High Court
Case No : Writ Petition (C) No. 140 Of 2025

Bishal Tham & 2 Ors.

APPELLANT

Vs

KHADC & 4 Ors.

RESPONDENT

Date of Decision : 25-09-2025

Acts Referred:

Citation : (2025) 09 MEG CK 0642

Hon'ble Judges : H. S. Thangkhiew, J

Bench : Single Bench

Advocate : T. Dkhar, C.C.T. Sangma, A. Kharshiing, N.G. Shylla

Judgement

H. S. Thangkhiew, J

Ms. A. Kharshiing, learned counsel on behalf of the respondents No. 3 and 4 today has submitted that the respondents No. 3 and 4 i.e. the Headman and the Secretary of Urksew Wahpathaw, East Khasi Hills District have no objection if the names of the petitioners are included in the list of voters or the participants to take part in the Dorbar.

To this submission, Mr. T. Dkhar, learned counsel for the petitioner prays that he may be allowed some time to obtain further instructions.

Prayer is allowed.

List this matter on 22nd October, 2025.